

**In the National Company Law Tribunal, Jaipur**

**CP No. 53 (ND) 09**

**TA No. 05/2018**

**UNDER SECTION 397/398 OF IBC**

**In the matter of:**

**M/s Niranjan Lal Data & Ors. .... Applicant/Petitioners**

**VS.**

**M/s Data Infosys Ltd. ....Respondent**

**Order delivered on 07.09.2018**

**Coram: Shri R. Varadharajan, Member (Judicial)**

For Petitioner (s) : Amol Vyas, Adv.

For Respondent(s) : Anuroop Singhi, Adv.

Aditya Vijay, Adv.

N.S. Bhati, Adv.

**ORDER**

Counsels for both the parties are present and represent that since they are being lead by senior counsels coming from Delhi, sufficient time may be granted for conducting the final hearing in the matter. It is also represented by learned counsel for the parties, otherwise, pleadings are complete in this matter. Taking into consideration, the representations of learned counsel for the parties, the matter is being adjourned to 01.11.2018.

*sd-*

**(R. Varadharajan)  
Member (Judicial)**